

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**IA 317 of 2019 in Co. Appeal 13/NCLT/AHM/2017**

Coram: **HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL**  
**HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.12.2020**

Name of the Company: Uday H Dave & HK Dave Ltd  
V/s  
Prafulkunverba Kiritsingh Gohil & ROC  
Gujarat  
IA for Directions

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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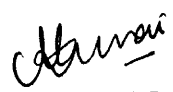
**ORDER**

Sr. Advocate, Mr. Mihir Thakore and Advocate, Ms. Mini Nair appeared on behalf of the Respondent.

On perusal of the records, it is found that on 05.06.2020, 17.07.2020, 18.09.2020 and on 03.11.2020 the Applicant was found absent. Even today none appeared on behalf of the Applicant on repeated call.

Accordingly, the IA is dismissed for non-prosecution.

  
**CHOCKALINGAM THIRUNAVUKKARASU**  
**MEMBER TECHNICAL**

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 1st day of December, 2020